

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

34.

**IA 5562(MB)2023
IN C.P. (IB)/312(MB)2023**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **29.04.2024**

NAME OF THE PARTIES:

Lic Housing Finance Ltd

Vs

Shree Sainath Land & Development
(India) Private Limited

SECTION: 7, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Adv. Pulkit Sharma a/w Adv. Saiee Nirgude, Adv. Ankit Pitti, for the Applicant present. Mr. Rohan Rajyadhaksha a/w Mr. Kunal Kunungo, Ms. Tanushree Sogani Ld. Counsel for the Respondent present. Mr. Manish Jaju, Resolution Professional present in person. Adv. Ajiz M.K, a/w Adv. Dhruvad Vaghani, Mr. Arjun, Ld. Counsel for the Intervenor on behalf of Lic Housing Finance Ltd present.
2. Ld. Counsel for the Lic Housing Finance Ltd seeks time to file intervention application. At request, time is granted.
3. List this matter for hearing on **18.06.2024**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)